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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2848/97

New Delhi, this 9th day of December, 1997

Hon'ble Shri S.P.Biswas, Member(A)

1. Pitambar Dutt & two ors.
RZ 143, Brahmpuri
Pankha Road, Mangal Rai, New Delhi
 2. Dharmbir
 3. Rameshwar
both r/o Darya Purkhadh
Post Ujaw, New Delhi
- .. Applicants

(By Advocate Shri R.L.Sethi)

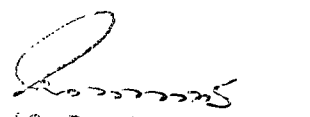
versus

Union of India, through

1. Chief Engineer
Hqrs., MES, Delhi Zone
Delhi Cantt
 2. Administrative Officer-1
Hqrs. Chief Engineers
MES Delhi Zone, Delhi cantt.
- .. Respondents

ORDER(oral)

This application is badly hit by limitation inasmuch as the applicants who were engaged as casual labours sometime in 1986 for a short period, have come to this Tribunal in December, 1997, i.e. after a lapse of eleven years, for their re-engagement. The application is accordingly dismissed at the admission stage itself, with no order as to costs.


(S.P. Biswas)
Member(A)

/gtv/